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(e) if not, the details of efforts being made by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) and (b) No, Sir.

- (c) and (d) Studies have revealed a marginal decline of animals and plants in national parks/sanctuaries.
 - (e) The steps taken for protection of animals and plants are as follows—
 - The endangered animals have been included in the Schedule I of the Wild Life (Protection) Act, 1972 and get maximum protection.
 - States Governments have notified important habitats of wild animals as National Parks and Sanctuaries. Government of India provides technical and financial assistance for management and development of the protected areas.
 - Under the Centrally Sponsored Schemes financial assistance is provided for infrastructure, communication, supply of arms and ammunition for the protected areas.
 - Scientific survey of flora and fauna has been initiated.
 - In-situ and ex-situ conservation of threatened species of animals and plants has been initiated.
 - A National Wildlife Action Plan (2002—2016) has been launched with several aetiion points and priority projects for conservation and protection of wildlife in the country.

Total forest area

†1906. SHRI RAMADHAR KASHYAP: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the total forest area of the country, State-wise;
- (b) the total amount spent by each State on afforestation during the last three years;
 - (c) the total revenue earned from the forests during the said period;

[†]Original notice of the question was received in Hindi.

- (d) whether Government have received any information regarding depleting forest area due to encroachment of the same; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) The total recorded forest area of the country; State-wise is given in Statement-I (*See* below).

- (b) The total amount spent by each State on afforestation during the last three years has been sought from the State Governments and is awaited. However, the State-wise information for the total amount released by the Central Government for afforestation and allied activities is given in Statement-Il (See below).
- (c) The State-wise information for the revenue earned from the forests has been sought from the State Governments and is awaited.
 - (d) and (e) The information is given in Statement-Ill.

Statement-I
State-wise Recorded Forest Area as per State of Forest Report, 2001

 $(Area in Km^2)$

SI. No.	State/UT	Forest Area
1.	Andhra Pradesh	63,814
2.	Arunachal Pradesh	51,540
3.	Assam	27,018
4.	Bihar	6,078
5.	Chhatrjsgarh	59,285
6.	Delhi	85
7.	Goa	1,224
8.	Gujarat	18,999
9.	Haryana	1,551
10.	Himachal Pradesh	37,033

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SI.No.	State/UT	Forest Area
11.	Jammu & Kashmir	20,230
12.	Jharkhand	23,605
13.	Karnataka	38,724
14.	Kerala	11,221
15.	Madhya Pradesh	95,221
16.	Maharashtra	61,939
17.	Manipur	17,418
18.	Meghalaya	9,496
19.	Mizoram	15,935
20.	Nagaland	8,629
21.	Orissa	58,135
22.	Punjab	3,059
23.	Rajasthan	32,494
24.	Sikkim	5,765
25.	Tamil Nadu	22,871
26.	Tflpura	6,293
27.	Uttar Pradesh	16,826
28.	Uttaranchal	34,662
29.	West Bengal	11,879
30.	A & N Islands	7,171
31.	Chandigarh	32
32.	Dadar & Nagar Haveli	203
33.	Daman & Diu	1
34.	Lakshdweep	0
35.	Pondicherry	0
	GRAND TOTAL:	7,68,436

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Statement-II State-wise and Year-wise details of the Central Grants released during the last 3 years

				(Rs. in Lakhs)
SI.	State	2001-2002	2002-2003	2003-2004
No.				
1.	Andhra Pradesh	1113.510	1117.725	1311.200
2.	Arunachal Pradesh	1291.855	894.930	729.796
3.	Assam	501.650	720.435	990.780
4.	Bihar	402.880	322.390	551.490
5.	Chhattisgarh	533.900	863.505	1496.190
6.	Goa	155.320	. 49.420	170.450
7.	Gujarat	1295.200	1392.945	694.890
8.	Haryana	1342.730	1146.750	860.060
9.	Himachal Pradesh	647.255	211.253	938.960
10.	Jammu & Kashmir	986.685	719.150	969.600
11.	Jharkhand	358.480	263.060	1149.613
12.	Karnataka	2447.922	3670.907	2741.940
13.	Kerala	1439.970	629.118	1094.990
14.	Madhya Pradesh	3666.259	3061.482	2826.139
15.	Maharashtra	774.819	1465.910	1634.690
16.	Manipur	475.650	304.500	565.800
17.	Meghalaya	628.020	81.250	157.070
18.	Mizoram	893.965	1798.500	2152.170
19.	Nagaland	818.970	1415.310	1178.700
20.	Orissa	1182.265	1637.840	1151.260
21.	Punjab	103.400	25.000	174.000
22.	Rajasthan	1219.599	1726.103	1125.750
23.	Sikkim	1059.320-	867.390	616.920
24.	Tamil Nadu	494.033	1214.370	1865.70
25.	Tripura	817.410	1115.010	658.260
26.	Uttar Pradesh	1188.175	2358.110	2740.955
27.	Uttaranchal	745.225	578.055	1028.300
28.	West Bengal	1829.421	1041.860	1400.570

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State-wise encroachment on forest lands (as on 31-3-2004)

SI.	Name of State	Existing encroachment on forest
No.		lands (in hectares)
1	2	3
1.	Andhra Pradesh	2,95,383,000
2.	Assam	2,99,710.000
3.	Arunachal Pradesh	3,887.810
4.	A&N Island	'2,057.480
5.	Bihar	251.869
6.	Chandigarh	0.000
7.	Chhattisgarh	1,50,495.000
8.	Delhi	0.000
9.	Daman & Diu	87.960
10.	Dadar & Nagar Haveli	614.350
11.	Gujarat	22,139.540
12.	Goa	1,012.000
13.	Haryana	1,274.080
14.	Himachal Pradesh	2,841.875
15.	J&K	9,284.000
16.	Jharkhand	48,438.410
17.	Karnataka	67,710.000
18.	Kerala	7,290.000
19.	Lakshdweep	.0.000
20.	Maharashtra	79,641.730
21.	Manipur	533.240
22.	Meghalaya	6,584.490
23.	Madhya Pradesh	1,38.110.585

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1 2		3
24. Mizoram		18,759.616
25. Nagaland		0.000
26. Orissa		42,605.530
27. Punjab		6,812.806
28. Pondicherry		0.000
29. Rajasthan		6,712.742
30. Sikkim		3,499.640
31. Tamil Nadu		17,555.564
32. Tripura		59,336.150
33. Uttaranchal		9,668.000
34. Uttar Pradesh		27,214.630
35. West Bengal		13,834.536
TOTAL:		13,43,346.622

Recommendations of Swaminathan Committee

1907. SHRI R.P. GOENKA:

SHRI K. RAMA MOHANA RAO:

SHRIB. J. PANDA:

SHRIDATTAMEGHE:

DR. MAM. RAMASWAMY:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether it is a fact that recently the M.S. Swaminathan Committee on coastal regulation system has suggested *inter-alia* 'bio-shields' like mangroves to protect India's coastal areas and cautioned against unregulated development activities to prevent disasters like Tsunami;
 - (b) whether the Committee has submitted its report;